

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No. 1/2022-RC

DATED: 10-3-2023

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 1/2022-RC, dated 3-3-2022 inviting applications through online for direct recruitment to the posts of **Stenographer Grade-III** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of September 2022.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers have been provisionally selected to the post of **Stenographer Grade-III** in the combined Districts of the State of Telangana:

(1) NAME OF THE UNIT: ADILABAD COMBINED DISTRICT

220110217	220110687	220110694
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(2) NAME OF THE UNIT: KHAMMAM COMBINED DISTRICT

220110422

(3) NAME OF THE UNIT: KARIMNAGAR COMBINED DISTRICT

220110191	220110241	220110327	220110328	220110450
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(4) NAME OF THE UNIT: MAHBUBNAGAR COMBINED DISTRICT

220110012	220110015	220110020	220110334	220110569
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(5) NAME OF THE UNIT: MEDAK COMBINED DISTRICT

220110479

DM 10/3/2023

(6) NAME OF THE UNIT: NIZAMABAD COMBINED DISTRICT

220110063	220110206	220110214
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(7) NAME OF THE UNIT: NALGONDA COMBINED DISTRICT

220110075	220110078	220110099	220110102
220110167	220110373	220110484	--

(8) NAME OF THE UNIT: RANGAREDDY COMBINED DISTRICT

220110184	220110382	220110399	220110403	220110412
220110420	220110443	220110462	220110492	220110494
220110621	220110625	220110637	220110638	220110646
220110681	--	--	--	--

(9) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT, HYDERABAD

220110185	220110286	220110292	220110294	220110400	220110529
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(10) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

220110402	220110559
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NOTE:

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found

DI-10/3/2023

to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.

DT 10/3/2023

REGISTRAR (RECRUITMENT)